## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 27/59/14 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY: M/s Sh. Harleen Kaur Sethi & Ors. Vs. M/s Veekay Autoparts Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 59** 

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Divya Harchandan	Advocate (Proxy)	Petitioner	Dinyall.
2.	Shreya Som	Advo cata ORDER	Respondents	Som

A request for adjournment is being made by the ld. Counsel for the respondent. In this respect letter was also circulated. Ld. Counsel for the petitioner has no objection to the same.

2. To come up on 20.10.2016.

(Ina Malhotra)

(Soll—

Member Judicial

At this stage, a request for change of date is being made by ld. Counsel for the petitioner on the ground that the petitioner would not be available on 20.10.2016. Her request letter is also countersigned by the respondent's counsel. Accordingly, the date is changed to 26.10.2016.